

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.42/2005 In
O.A. No.2251/2003

New Delhi this the 14th day of February, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

Smt. Joba Lakara
W/o Shri Man Mohan Singh,
& 57 others.

-Petitioners

(By Advocate: Shri R.P. Sharma)

Versus

1. Lt. Gen. R. Rai AVSM, VSM
The Director General Health Services,
Office of the DGAFMD, Ministry of Defence,
Government of India, M. Block, New Delhi.
2. Maj. Gen. L.P. Sadrotra,
The Commandant, Army Hospital (R&R),
Daula Kuan, Delhi Cantt. New Delhi-110010.
3. Lt. Gen. J.R. Bhardwaj,
The Director, Civilians,
DGAFMD, Min. of Defence,
L Block, New Delhi.

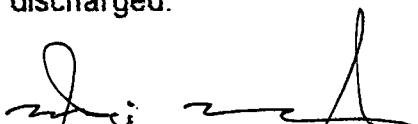
-Respondents

(By Advocate: Shri Rajesh Katyal)

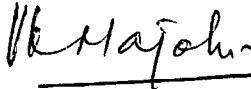
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

It is not disputed that directions of the court have been complied with. As such, this contempt petition is dropped and notices issued to the respondents are discharged.


Mukesh Kumar Gupta)
Member (J)

cc.


(V.K. Majotra)
Vice Chairman (A)

14.2.06